

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5622

ANSWERED ON:30.04.2013

CATEGORISATION OF CASTES AND RESERVATION

Ahir Shri Hansraj Gangaram;Ghubaya Shri Sher Singh;Kurup Shri N.Peethambara;Mitra Shri Somendra Nath;Sainuji Shri Kowase Marotrao

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the criteria adopted by the Union Government for categorization of various castes for providing the benefits of reservation in the country;
- (b) whether the Government is considering to bring a legislation to review the list of Scheduled Castes including cases of addition and deletion of castes;
- (c) if so, the details thereof; and
- (d) the details of cases of addition and deletion considered and the number of cases pending for consideration, caste-wise?

**Answer**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK)

- (a) The criteria followed for specification of a caste etc. as a Scheduled Caste in relation to a State/Union Territory, is extreme social, educational and economic backwardness arising out of traditional practice of untouchability.
- (b) & (c) The constitution (Scheduled Castes) Orders (Amendment) Bill, 2012 has been introduced in the Lok Sabha on 21.05.2012 for inclusion of certain synonymous castes in the ten existing entries in the list of Scheduled Castes, in relation to the States of Kerala, Madhya Pradesh, Odisha and Tripura, besides deletion of one caste from the list of Scheduled Castes, in relation to Sikkim.
- (d) Details of such proposals with the Central Government are given in the annexed Statement.

Statement in answer to Part (d) of the Lok Sabha Unstarred Question No. 5622 for 30.04.2013 by S/Shri Sher Singh Ghubaya, Marotrao Sainuji Kowase, Hansraj G. Ahir, Somen Mitra and N. Peethambara Kurup, M.Ps. regarding 'Categorisation of Castes for Reservation'.

Complete proposals of State Governments/ Union Territory Administration with the Central Government

State/ Union Territory	Caste
Haryana	Kabirpanthi Julaha
Jharkhand	Dandachhatra Manjhi Kadar, Koranga Mal (Mal Kshatriya) Paik, Khandit, Khandit Paik Noniya
Karnataka	Bovi ( Non- Besta), Kalluvaddar, Mannuvaddar
Kerala	Adi Andhra Chandala Koosa Madiga Koppalan Malayan ((in the areas comprising the Malabar district) Peruvannan
Madhya Pradesh	Sakhwar
Odisha	Rajak, Rajaka Adhuria Dom, Adhuria Domb Khatia Gaudia Kela Khadal, Khodal Betra Agheri Kela, Sinduria Kela, Goudia Kela, Pana Baishnab, Pano Baishnab, Kalandi, Kalandi Baishnab, Kalindi Baishnab, Kandra Baishnab, Kandara Baishnab,

Bauri Baishnab,  
Dhoba Baishnab,  
Gokha Baishnab, Gokah Baishnab,  
Kesuria,  
Bhina/ Tula Bhina,  
Mehantar, Mehentar  
Sitra, Situria  
Tiar, Tior  
Jayantara Pano, Jena Pano  
Khadola  
Bariki,  
Patratanti  
Kummari  
Pod, Poundra ( Bengali Refugee)  
Chhattishgarh Mahra/ Mahara  
Chik Ganda/ Chik/Cheek  
Uttarakhand Namasudra, Pod, Poundra  
Uttar Pradesh Kahar, Kashyap, Kewat, Mallah, Nishad, Dheevar, Bind, Dheemar,  
Batham, Turha, Godiya, Manjhi, Machhua,  
Bhar, Rajbhar,  
Kumhar, Prajapati,  
Dadra and Nagar Haveli Rohit